

Parliament during the last session and assented to since a report was last made to the House on the 8th December, 1978:—

1. The Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertaking Bill, 1978.

2. The Bolani Ores Limited (Acquisition of Shares) and Miscellaneous Provisions Bill, 1978.

3. The Prize Chits and Money Circulation Schemes (Banning) Bill, 1978

4. The Water (Prevention and Control of Pollution) Amendment Bill, 1978.

5. The Code of Criminal Procedure (Amendment) Bill, 1978.

6. The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1978.

7. The Motor Vehicles (Amendment) Bill, 1978.

8. The Payment of Bonus (Amendment) Bill, 1978.

9. The Sugar Undertakings (Taking Over of Management) Bill, 1978.

MR. SPEAKER: Can we take up the Calling Attention listed at the end, if they are ready? The Calling Attention concerning the External Affairs Minister has been postponed. There are two Calling Attentions. I am talking about the other one listed at the end. If the Minister is not ready, we will take it up later.

Now Mr. Baranala.

\*Moved with the recommendation of the President.

### MOTION UNDER RULE 388

#### SUSPENSION OF PROVISION TO RULE 66

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to move:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Coconut Development Board Bill, 1978 and the Copra Cess Bill, 1978."

MR. SPEAKER: The question is:

"That the House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Coconut Development Board Bill, 1978 and the Copra Cess Bill, 1978."

The motion was adopted.

14.32 hrs.

#### COCONUT DEVELOPMENT BOARD BILL AND COPRA CESS BILL

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): Sir, I beg to move\*:

"That the Bill to provide for the development under the control of the Union of the coconut industry and for matters connected therewith, be taken into consideration."

The Coconut Development Board Bill provides for the integrated development of the coconut industry and for the establishment of a Board to be known as the Coconut Development Board, for this purpose.

India is one of the largest coconut producing countries in the world, with coconut cultivation spread over nearly